

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1731/2003

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New Delhi, this the 11th day of July, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member (A)

Siman Basu,  
S/o Late B.B. Basu,  
R/o C-203 Hindon Apartments,  
25 Vasundhara Enclave,  
New Delhi-110 096. ....Applicant

(By Advocate: Sh. Avijeet Bhattacharjee)

V E R S U S

1. The Council of Scientific & Industrial Research,  
Ministry of Science & Technology,  
Govt. of India,  
Anusandhan Bhawan, Rafi Marg,  
New Delhi-110 001  
through its Director General
2. Shri V.K. Gupta  
Director, NISCOM  
(Now known as NISCAIR) &  
Disciplinary Authority, NISCAIR, CSIR,  
Ministry of Science & Technology,  
Govt. of India, Dr. K.S. Krishna Marg, PUSA,  
New Delhi-110 012.
3. Shri Prithvi Shah,  
Administrative Officer,  
NISCOM (Now known as NISCAIR),  
CSIR, Ministry of Science & Technology,  
Govt. of India, Dr.K.S. Krishnan Marg, PUSA,  
New Delhi-110 012. .... Respondents

O R D E R (ORAL)

Hon'ble Mr. Justice V.S. Aggarwal, Chairman

Applicant had earlier filed OA 582/2002 which was decided on 25-4-2003. The order of compulsory retirement against the applicant had been quashed and a direction had been given to pass any other order of penalty to the disciplinary authority. Thereupon a penalty has been imposed upon the applicant. Admittedly he has preferred an appeal only in the month of June, 2003 which is still pending.

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Ms Ag

2. At this stage when departmental remedies have not been exhausted, we find no reason to go into the said controversy. Therefore, without dwelling into the merits of the matter, the present OA must fail as pre-mature.

Naik

( S.K. Naik )  
Member (A)

V.S. Aggarwal

( V.S. Aggarwal )  
Chairman

(A.M.S.)